

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.120/2000

New Delhi, this 19th day of March, 2001

Hon'ble Shri M.P. Singh, Member(A)

Raghbir
Vill. Dhania, PO Saliwas
Dt. Jhajjar (Haryana) .. Applicant
(By Shri U.Srivastava, Advocate)

versus

Union of India, through

1. Secretary
Railway Board, New Delhi
2. General Manager
Northern Railway, Baroda House
New Delhi
3. Divisional Railway Manager
Northern Railway, Bikaner Division
Bikaner (Rajasthan) .. Respondents

(By Shri P.M.Ahlawat, Advocate)

ORDER(oral)

By filing this OA, applicant has sought a relief for direction to the respondents to dispose of his representation pending before the latter.

2. Applicant retired from service as Pointsman A from the respondent-Railway on 31.7.91. According to him, there was a strike in the year 1974 in the respondent department in which he did not participate. Those who did not participate in the strike were to give one of the following options:

- (1) Employment to the son in the Rly.Deptt.
- (2) One increment
- (3) Rs.150/- cash award for one time



(19)

3. Applicant opted for (i) above and made representation to the respondents on 15.3.94 when his son attained the age of majority. This was followed by reminders but till date no reply has been given by the respondents. Aggrieved by this, he has filed the present OA seeking the above relief.

4. After hearing the learned counsel for the parties, the OA is disposed of with the direction to the respondents to dispose of the representation of the applicant by a speaking and reasoned order within a period of two months from the date of receipt of a copy of this order. No costs.



(M.P. Singh)
Member(A)

/gtv/